

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.75944 of 2015

Service Tax Appeal No.75945 of 2015

(On behalf of Appellant)

(Arising out of Order-in-Appeal No.94/B-I/ST/2014 dated 06.07.2015 passed by Commissioner (Appeals) of Central Excise & Service Tax, Bhubaneswar I)

M/s Orissa Stevedores Limited

OSL Tower, Link Road, Cuttack-753012, Orissa

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Bhubaneswar

C.R. Building, Rajaswa Vihar, Bhubaneswar-751007

Respondent

APPEARANCE :

Shri Jagabandhu.Sahoo, Sr. Advocate & Shri Ronit Ghosh, Advocate for the Appellant

Shri K.Chowdhury, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.75077-75078/2024

DATE OF HEARING : 24.01.2024

DATE OF DECISION : 24.01.2024

Per Ashok Jindal :

The Id.Sr.Counsel for the appellants submits that as they have obtained SVLDRS-4, therefore, they want to withdraw of their appeals.

2. In view of the above, the request of the Id.Sr.Counsel for withdrawal of their appeals is allowed. Accordingly, both the appeals are dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**

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